

35

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.141/95

dt.19-6-97

Between

1. A. Manga
2. P. Paradesamma
3. Abdul Subhan
4. B. Venkataraao
5. P. Tatababu

: Applicants

and

1. Union of India, rep. by
Secretary
Ministry of Defence
New Delhi
2. Chief of Naval Staff
Naval Headquarters
New Delhi
3. Flag Officer Commanding in Chief
Eastern Naval Command
Headquarters
Visakhapatnam-14
4. Base Victualling Officer
B.V. Yard
Visakhapatnam-9

: Respondents

Counsel for the applicants

: P.B. Vijayakumar
Advocate

Counsel for the respondents

: V. Bhimanna
SC for Central Govt.

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

36
OA.141/95

dt.19-6-97

Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.)

Heard Sri P.B. Vijayakumar for the applicants and
Sri V. Bhimanna for the respondents.

1. The facts and circumstances of this case are exactly identical to those in OA.1591/94 which was disposed of on 8-5-1997.

2. The orders passed in the said OA i.e.1591/94, would therefore apply in totality to the present case as well. The respondents shall take note of this and act accordingly. To facilitate easy reference a copy of the judgement in OA.1591/94 shall be annexed to this order and sent to the respondents.

3. Thus the OA is disposed of.

154/1997
" Rajendra Prasad

Dated : June 19, 97
Dictated in Open Court

Deputy Registrar (O)ce

sk

O.A.141/95.

To

1. The Secretary, Ministry of Defence,
Union of India, New Delhi.
2. The Chief of Naval Staff Naval Headquarters,
New Delhi.
3. Eastern Officer-Commanding-in-Chief
Visakhapatnam-14.
4. The Base Victualling Officer,
B.V.Yard, Visakhapatnam-9.
5. One copy to Mr.P.B.Vijayakumar, Advocate, CAT.Hyd.
6. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
7. One copy to HHRP (M(A) CAT.Hyd.
8. One copy to D.R.(A) CAT.Hyd.
9. One spare copy.

pvm

SPH
10/3/97

COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 19-6-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

C.A.No. 141/95 in

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn
Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकारा
Central Administrative Tribunal
RECEIVED/DESPATCHED
-4 JUL 1997 *Neeru*

हाईकोर्ट अधिकारा
HYDERABAD BENCH